

In order to further augment supply of hotel accommodation for budget tourists, both domestic and foreign, the Ministry has voluntary schemes for approval of Guest Houses, Incredible India Bed and Breakfast Establishments and Incredible India Homestay Establishments.

The Ministry of Tourism, has requested the State Governments/UT Administrations to give due weightage to development of mid segment hotels which typically will fall in 3 star and 4 star categories while earmarking/auctioning of land for developing hotels.

The details of foreign tourists that visited India during 2017 and 2018 are as under:—

Year	Foreign Tourist Arrivals to India (in million)
2017	10.04
2018	10.56 (P)

P – Provisional.

Revenue Generating Projects in the country

1253. DR. L. HANUMANTHALAH: Will the Minister of TOURISM be pleased to state:

(a) whether Government has received any project proposal from the various State Governments particularly from Karnataka for the schemes of Revenue Generating Projects including Integrated Development of Tourist circuits and Destination Development Schemes;

(b) if so, the details thereof, and the present status of these projects; and

(c) the details of the total outlay, annual allocation amount released, utilisation, progress and achievement made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI PRAHALAD SINGH PATEL): (a) to (c) The Government has not received any project proposal from the State Governments including the State Government of Karnataka under the scheme Viability Gap Funding for Revenue Generating Projects.

Ministry of Tourism is implementing Swadesh Darshan Scheme for Integrated Development of theme based tourist circuits in the country covering 30 States and UTs. A total of 77 projects have been sanctioned so far across 15 thematic circuits under the

scheme. These projects are at different stages of implementation. Year wise allocation and amount released in Swadesh Darshan is given as under:—

(Rs. in crore)

	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20
Budget allocation	20.00	310.00	972.40	950.00	1100.70	1106.00
Expenditure	20.00	309.54	971.23	943.78	1100.15	22.00

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

STATUTORY RESOLUTIONS AND GOVERNMENT BILLS*

Regarding disapproving the Homoeopathy Central Council (Amendment)

Ordinance, 2019 (No. 11 of 2019)

and

The Homoeopathy Central Council (Amendment) Bill, 2019

MR. DEPUTY CHAIRMAN: Now, the Statutory Resolution and the Homoeopathy Central Council (Amendment) Bill, 2019 to be discussed together. There are three movers; Shri D. Raja, Shri Binoy Viswam and Shri Elamaram Kareem. Shri Binoy Viswam will move the Resolution. Shri D. Raja met me and I told him that Shri Binoy Viswam will move the Resolution.

SHRI BINOY VISWAM(Kerala): Sir, I move:

“That this House disapproves the Homoeopathy Central Council (Amendment) Ordinance, 2019 (No. 11 of 2019) promulgated by the President of India on 2nd March, 2019.”

MR. DEPUTY CHAIRMAN: You can speak for a few minutes.

SHRI BINOY VISWAM: Sir, often this Government forgets that this is a parliamentary democracy. They believe that this is a presidential form of Government. They forget the Parliament, they deny its importance, they neglect that the Parliament is the people's representative body. That is why they always take the route of Ordinance. Sir, in the

*Discussed together.